CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 312/MP/2026

Subject	:	Petition under Section 79(1) of the Electricity Act, 2003 read with CERC (Terms and Conditions of Tariff) Regulations, 2024 seeking relief for auxiliary power consumption and transmission charges for units under shutdown and relief for relaxation of norms for start-up oil.
Petitioner	:	NTPC Limited
Respondent(s)	:	NLDC & 49 Ors.
Date of hearing	:	**16.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Venkatesh, Advocate, NTPC Shri Siddhath Nigotia, Advocate, NTPC Ms. Devishi Gupta, Advocate, NTPC Ms. Ishika Talwar, Advocate, NTPC Ms. Bhargavi Kannan, Advocate, BRPL & BYPL Ms. Kavya Sarin, Advocate, BRPL & BYPL Shri Anup Jain, Advocate, MSEDCL Shri Rajiv Naik, Advocate, MSEDCL Shri Shashwat Dubey, Advocate, MSEDCL Ms. Poorva Saigal, Advocate, PSPCL Shri Rishabh Saxena, Advocate, PSPCL Shri Anik Majumder, Advocate, PSPCL Ms. Shree Dwivedi, Advocate, PSPCL Ms. Anusha Nagarajan, Advocate, TNPDCL Shri Rahul Ranjan, Advocate, TNPDCL Shri Ravi Sharma, Advocate, CSPDCL Shri Subhendu Mukherjee, NLDC Shri Alok Kumar Mishra, NLDC

Record of Proceedings

The matter was called out for hearing in hybrid mode.

2. At the outset, the learned counsel for the Respondents, BRPL and BYPL, sought time to file its reply. The learned counsel for the Petitioner did not object to the said request.

3. Accordingly, the Commission adjourned the hearing and permitted the Respondents to file their respective replies, on or before **2.11.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **16.11.2026**.

4. The Petition shall be listed for hearing on **25.11.2026**.

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)